

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT- V

**Item No. 107
CAA-24/230-232(ND)/2020**

IN THE MATTER OF:

CAMP SMA Pvt. Ltd and Shahi Exports Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 01.06.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

For the RD/OL

For the I.T. Department

:Mr. Ravi Sharma, Advocate

:Ms. Tania Sharma, Advocate

:Mr. Shalok Chandra, Advocate

ORDER

Heard the submissions made by the Learned Counsels for the Petitioner, RD/OL as well as Learned Counsel for the Income Tax Department. The Learned Counsel for the RD/OL prayed for re-service of the petition along with its annexures and for time to file their reply in the matter. The Learned Counsel for the Income Tax Department has prayed for four weeks' time. At the prayer made by the Learned Counsels for the Regulators four weeks' time has been granted in the matter.

The matter is posted to 06.07.2020.

sd/-

**(Sumita Purkayastha)
Member (T)**

sd/-

**(P.S.N. Prasad)
Member (J)**

(Meenu)